

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 25.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Dinesh Minocha, Adv. for IA-5016/2020

Mr. Hitesh Sachar, Ms. Srishti Badhwar, Advs.
for IA-4359/2020

Mr. Kunal Godhwani & Mr. Mohak Sharma for
ICICI Bank

Mr. Apoorv Agarwal, Adv.

For the Respondent

Mr. Nitin Pandey, Adv. for R-19, in I.A 2184 of
2019

Mr. Anshuman Mohit Chaturvedi for Suraksha
ARL

Mr. Sunil Malhotra, Mr. Rajat Malhotra, Mr.
Vivek Kumar Karn, Advs. for independent
directors

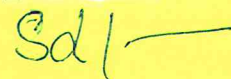
Mr. Manmeet Singh, Mr. Anugrah Robin Frey,
and Ms. Abhilasha Khanna, Advs. for RP

ORDER

List on 06.01.2021.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)